

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 101  
IB-381/ND/2020

**IN THE MATTER OF:**

**M/s. Harmilap Media Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Rama Krishna Buildwell Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 03.02.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Robin George and  
Mohd Zeeshan Ansari,  
Advocates.**

**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the counsel for the operational-creditor. Perused the paper book, serve notice on the corporate-debtor within ten days. Post the matter to 17.02.2020.

- Sd-

**(V.K. Subburaj)  
Member (T)**

- Sd-

**(P.S.N. Prasad)  
Member (J)**